

Pradesh, Bihar, Kerala, Maharashtra, Orissa, Punjab, Rajasthan, Tamil Nadu, Tripura, Uttar Pradesh, West Bengal and Delhi where women inmates are housed in prisons exclusively built for them.

(b) and (c) "Prisons" is a state subject under List II of the Seventh Schedule to the Constitution of India and Prison Administration is primarily the responsibility of the respective State Governments. However, the Union Government from time to time has been advising the State Governments and Union Territories for the betterment of women prisoners during their custody in terms of their special needs and to maintain their human dignity. It has also been advised to have separate prison for women offenders wherever feasible. At other places, the women prisoners shall be kept in a strictly secluded female enclosures/wards.

#### **Amendment in labour laws**

‡3018. SHRI SAMAN PATHAK: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government proposes to amend labour laws related to labourers;
- (b) if so, the details thereof; and
- (c) whether Government is planning to bring a new Bill in favour of labourers particularly those who are working in gardens (Bagaans)?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) and (b) The Bill to amend the Workmen's Compensation Act, 1923 has been passed by the both Houses of Parliament. The Bills to amend the Labour Laws (Exemption from Furnishing Returns and Maintaining Registers by Certain Establishments) Act, 1988, the Plantations Labour Act, 1951, the Industrial Disputes Act, 1947 and the Employees' State Insurance Act, 1948 have been introduced in the Parliament.

(c) No, Sir. However, workers employed in tea gardens are already covered under the Plantation Labour Act, 1951.

#### **Implementation of National Policy on Safety Health and Environment**

3019. SHRI N.R. GOVINDARAJAR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government has prepared any action plan to implement the National Policy on Safety, Health and Environment at work place;
- (b) if so, the details thereof;
- (c) whether the decisions taken for enhanced safety measures for the workers during the year of Industrial Safety and Health (2008-09) have been implemented; and
- (d) if so, the details thereof?

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‡Original notice of the question was received in Hindi.